

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Delhi Transport Corporation (DTC) has investigated into the matter and lodged FIRs/NCRs in 640 cases.

(d) Question does not arise in view of (c) above.

**Declaring Gopalpur and Dhamra ports as immigration points**

2979. SHRI A.V. SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is considering the proposal of Odisha Government for declaring Gopalpur and Dhamra ports as immigration points for the purpose of embarkment and disembarkment;

(b) if so, the time by when such declaration is likely to be made; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) There is no official proposal for declaring Gopalpur and Dhamra Ports as Immigration Check Posts (ICP).

(b) Does not arise.

(c) There is no such proposal of Odisha Government.

**Visits permitted to visitors of jail inmates**

2980. SHRI G.N. RATANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of convicts and undertrials and detainees, separately, belonging to J&K and lodged in Tihar and other jails under the Ministry;

(b) the persons who are allowed to meet jail inmates and maximum number of visits allowed;

(c) whether different categories of prisoners are entitled to different number of visits by visitors; and

(d) whether within the allowed number, visits have been refused to any prisoner and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) As on 30.7.2014, 30 undertrial prisoners and 11 convicts